## To be published in the Gazette of India Extraordinary Part II Section 3, Sub Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

New Delhi, Dated: 3<sup>rd</sup> September, 2021

Subject: Inclusion of Ports of Import in continuation to Notification 20/2015-20 dated 24.08.2021.

**S.O.** (E): In exercise of powers conferred by Section 3 read with Section 5 of FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24<sup>th</sup> August 2021 as under --

The following (3) ports are included in addition to the existing (2) ports of Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB) –

- i. Mumbai Sea Port (INBOM1)
- ii. Tuticorin Sea Port (INTUT1)
- iii. Vishakhapatnam Sea Port (INVTZ1)
- 2. All other conditions as mandated under Notification 20/2015-20 dated 24<sup>th</sup> August 2021 shall continue to apply.

**Effect of the Notification:** The ports of Mumbai Sea Port (INBOM1), Tuticorin Sea Port (INTUT1), Vishakhapatnam Sea Port (INVTZ1) have been additionally included for allowing imports as under Notification 20/2015-20 dated 24.08.2021.

This issues with the approval of the Minister of Commerce & Industry.

(Amit Yadav)

Director General of Foreign Trade Ex- officio Addl. Secretary to the Government of India

(F. No. M-5012/300/2002/PC-2[A]/Part-VI/e-9019)